

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

BEFORE SHRI R.S.SYAL, VP AND
SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.751/PUN/2018

निर्धारण वर्ष / Assessment Year : 2010-11

PADMINI TRADING COMPANY
502, E Ward Station Road,
Shahupuri, Kolhapur,
Kolhapur-416 001.
PAN : AAFFP7843P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Pr. Commissioner of Income Tax-2,
Kolhapur.

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Letter

Revenue by : Shri B. Kishore

सुनवाई की तारीख / Date of Hearing : 03.01.2020

घोषणा की तारीख / Date of Pronouncement : 03.01.2020

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM :

This appeal preferred by the assessee emanates from the order of the Ld. Pr. Commissioner of Income Tax-2, Kolhapur dated 28.03.2018 for the assessment year 2010-11 as per grounds of appeal on record.

2. At the outset, the assessee has filed an application dated 26.12.2019 praying for withdrawing the appeal by stating the following reason:

“The consequential order giving effect to the order of the Pr. CIT-2, being acceptable, the appellant request your honour to kindly allow to withdraw the above appeal and oblige.”

Ld. DR has not objected to the prayer of the assessee for withdrawal of the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, appeal of assessee is dismissed being **‘withdrawn’**.

Order pronounced on 03rd day of January, 2020.

Sd/-
R.S.SYAL
VICE PRESIDENT

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 03rd January, 2020.

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-2, Kolhapur.
4. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, “ए” बेंच,
पुणे / DR, ITAT, “A” Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

// True Copy //

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	03.01.2020	Sr.PS/PS
2	Draft placed before author	03.01.2020	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		